

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 601 of 2019

IN THE MATTER OF:

Shweta Vishwanath Shirke & Ors. Appellants

Vs

The Committee of Creditors & Anr. Respondents

Present:

For Appellants: Mr. Rajeev Ranjan, Senior Advocate with Mr. Sanklap Sharma, Mr. Aarif Akhtar and Mr. Ravi Pratap Mall, Advocates.

For Respondents: Mr. Siddharth Sharma, Advocate for Respondent No.1.

Mr. Sandeep Bajaj, Mr. Soayib Qureshi, Mr. Deepanjan Dutta, Advocates for Liquidator.

Mr. A.K. Mishra, Advocate for Andhra Bank.

Mr. Satendra K. Rai, Advocate for Respondent No.2, Resolution Professional.

With

Company Appeal (AT) (Insolvency) No. 612 of 2019

IN THE MATTER OF:

Andhra Bank Appellant

Vs

Sterling Biotech Ltd.
(Through the Liquidator) & Ors. Respondents

Present:

For Appellant: Mr. Siddharth Sharma and Mr. A.K. Mishra, Advocates

For Respondents: Mr. Sandeep Bajaj, Mr. Soayib Qureshi, Mr. Deepanjan Dutta, Advocates for Liquidator.

Mr. A.R. Aditya, Advocate with Nitesh Rana (SPP) for Enforcement Directorate (R-3)

Mr. Satendra K. Rai, Advocate for Resolution Professional.

**With
Company Appeal (AT) (Insolvency) No. 527 of 2019**

IN THE MATTER OF:

Sundaresh Bhatt,
Resolution Professional for
Sterling Biotech Ltd.

.... Appellant

Vs

Andhra Bank

.... Respondent

Present:

**For Appellant: Mr. Krishnendu Dutta, Senior Advocate with
 Mr. Satendra K. Rai, Advocate.**

For Respondents:

ORDER

16.07.2019 Mr. A.K. Mishra, learned Counsel appearing for Andhra Bank, Mr. Satendra K. Rai, learned Counsel along with Mr. Krishnendu Dutta, learned Senior Advocate appearing for 'Resolution Applicant' Mr. Sandeep Bajaj, learned Counsel appearing for 'Liquidator', Mr. Sukant Vats, Public Prosecutor of CBI, Mr. A.R. Aditya, learned Counsel for Enforcement Directorate, Mr. Abhishek, learned Counsel for SEBI, Mr. C. Baloni, Assistant Director, Ministry of Corporate Affairs, appears on behalf of the Regional Director, Western Region, Ministry of Corporate Affairs have already appeared.

The Appellants of the respective Appeals will handover copies of their Appeals to the Counsel for the respective Respondents, who have already appeared.

All the Respondents are allowed three weeks' time to file reply affidavits in their respective Appeals. Rejoinders, if any, may be filed by the respective Appellants within two weeks thereof.

Post these Appeals 'for admission' (after notice) on **28th August, 2019**
on the top of the list.

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

Ash/SK